

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-1354(PB)/2018

IN THE MATTER OF:

Raj Shyama Construction Pvt. Ltd. Applicant/petitioner
Vs.
Earth Infrastructure Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Amit Dhaka & Mr. Achin Goel, Advs.
For the Respondent(s): -

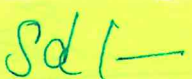
ORDER

This is an application filed U/s. 7 of the Insolvency and Bankruptcy Code, 2016 with a prayer to initiate the CIR Process against the Corporate Debtor namely Earth Infrastructure Limited. Against the aforesaid corporate debtor already a petition has been admitted and it is undergoing CIR Process in CP No. (IB)-401(ND)/2017 titled as Deepak Khanna v. Earth Infrastructure Limited admitted on 06.06.2018.

In view of the above the applicant-financial creditor has to avail the remedy of filing claim before the Insolvency Resolution Professional in accordance with law.

The petition does not survive for adjudication and same is disposed of.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)